

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.264 of 1997

And

Original Application No.30 of 1998

Date of decision: This the 13th day of September 1999

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

The Hon'ble Mr G.L. Sanglyine, Administrative Member

Shri Ranjit Chakraborty,
Head Enquiry cum Reservation Clerk,
Reservation Centre,
N.F. Railway, Guwahati.Applicant

By Advocates Mr R. Dutta and Ms G. Dutta.

- versus -

The Union of India and others.Respondents
By Advocate Mr J.L. Sarkar, Railway Counsel.

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BARUAH.J. (V.C.)

Both the applications are connected with each other and involve common questions of law.

2. In O.A.No.264 of 1997 the applicant has challenged the Annexure 4 order dated 29.8.1996 treating the period of suspension from 18.12.1986 to 29.5.1989 as a period on suspension. Being aggrieved by the Annexure 4 order the applicant submitted a representation which was disposed of by the authority rejecting his claim and also reduced his salary.

3. In O.A.No.30 of 1998 the applicant has challenged the Annexure 6 Seniority List dated 4.6.1996. In this case also the applicant submitted representation. However, the said representation was not disposed of. Hence the present applications.

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4. In due course the respondents have entered appearance and filed written statement.

5. We have heard both sides. Mr J.L. Sarkar, learned Railway Counsel, informs this Tribunal that the matter is being reviewed by the General Manager as the reviewing authority. Mr R. Dutta, learned counsel for the applicant does not dispute this fact.

6. Considering the submissions of the learned counsel for the parties we feel it will be expedient to dispose of the matter with direction to the General Manager, N.F. Railway, Maligaon, as the Reviewing Authority, to dispose of the matter as early as possible, at any rate within a period of two months from the date of receipt of the order.

7. Mr R. Dutta prays that the applicant may be given an opportunity to represent his case either by himself or by his nominated representative. Prayer allowed.

8. If the applicant is still aggrieved he may approach the appropriate authority.

9. The application is accordingly disposed of. No order as to costs.

SD/- VICE-CHAIRMAN
SD/- MEMBER (A)